



EXTRAORDINARY
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No. 260

GOVERNMENT OF SIKKIM
DEPTT. OF PERSONNEL, ADM. REFORMS, TRG. PUBLIC GRIEVANCES,
CAREER OPTIONS & EMPLOYMENT, SKILL DEVELOPMENT AND
CHIEF MINISTER'S SELF EMPLOYMENT SCHEME
GANGTOK.

No. 299/GEN/DOP

Dated: 6/10/2010

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the **Sikkim Judicial Service Rules, 1975**, namely;-

1. (1) These rules may be called the **Sikkim Judicial Service (Amendment) Rules, 2010**.
- (2) They shall come into force at once.
2. In the Sikkim Judicial service Rules, 1975, the existing rule 4 shall be renumbered as sub-rule (1) of that rule and after sub-rule (1) as so renumbered, the following sub-rule shall be inserted, namely:-
 - "(2) A candidate shall be eligible to be recruited if he has adequate knowledge in Computer to be tested at the time of viva voce"

BY ORDER AND IN THE NAME OF THE GOVERNOR

CHODAK BHUTIA
DEPUTY SECRETARY TO THE GOVERNMENT
DEPTT. OF PERSONNEL, ADM. REFORMS, TRAINING, PUBLIC GRIEVANCES,
CAREER OPTIONS & EMPLOYMENT SKILL DEVELOPMENT AND
CHIEF MINISTER'S SELF EMPLOYMENT SCHEME